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STATEMENT

Written Answers

(a) In para 28 of their Twentieth Report, the U.P.S.C. had pointed out that in spite of instructions issued by Government, cases continued to occur where consultation with the Commission was inordinately delayed and where appointments had been made irregularly ab initio. In that para the Commission had also brought out a few cases of irregularities in appointments. The Commission had also observed in para 35 of the Report that "except for the instances mentioned in the Report, the requirements of consultation with the Commission may be said to have been observed correctly by the various Ministries/Departments, etc." In paragraph 34 of their Report the Commission have stated that there was no case in which the Commission's advice during the year (April 1, 1969 to 31st March 1970) was not accepted by Government.

The cases of irregular appointments have been brought to the notice of the Ministries/ Departments concerned and they have been requested to investigate the circumstances under which these appointments were made, to fix responsibility, wherever necessary, and to take remedial steps.

(b) and (c) During the two financial years 1968-69 and 1969-70 there was no case in which the Commission's recommendations in regard to any particular appointment had been over-ruled. The appointments to various posts which became irregular because references about them were not made to the U.P.S.C. in time have been listed in Appendix XIX of the Nineteenth Report for the year 1968-69 and in Appendix XIX of the Twentieth Report for the year 1969-70. Information for the year 1970-71 is not yet available.

The more important causes which led to the irregularities in the appointments are :-

- 1. Delays due to reorganisation of services and inclusion of certain isolated posts in various organised services.
- 2. Inability to anticipate duration of appointments.
- 3. Incorrect interpretation of recruitment rules in the matter of eligibility of candidates for the posts concerned and incorrect interpretation of the regulations relating to consultation with U.P.S.C.

- resulting from 4. Dislocation of work transfer of posts from one Department to another.
 - 5. Non-finalisation of recruitment rules.

DIRECT DIAL SCHEME BETWEEN DAUSA AND GANGAPUR IN JAIPUR DIVISION

228. SHRI K. C. PANDA: SHRI K. SUNDARAM: SHRI SUNDAR MANI PATEL: SHRI M. K. MOHTA:

Will the Minister of COMMUNICATIONS संचार मंत्री be pleased to state:

- (a) whether it is a fact that Government have under consideration a scheme to link system the cities of Dausa and Gangapur of Jaipur Division of Rajasthan;
- (b) if so, by what time this scheme is going to take practical shape; and
 - (c) if not, the reasons therefor?

THE MINISTER OF COMMUNICA-TIONS / संचार मंत्री (SHRI H. N. BAHU-GUNA): (a) and (b) No, Sir.

(c) Dausa and Gangapur are at present Manual Exchanges of 200 lines each with very little trunk traffic between them.

REORGANISATION OF PLANNING COMMISSION

229. SHRI ARJUN ARORA: SHRI KRISHAN KANT: SHRI RAJENDRA PRATAP SINHA: SHRI K. L. N. PRASAD: DR. SALIG RAM: SHRI BALACHANDRA MENON: DR. Z. A. AHMAD: SHRI BHUPESH GUPTA: SHRI S. G. SARDESAI: SHRI BABUBHAI M. CHINAI:

Will the Minister of PLANNING/योजना मंः be pleased to state:

- (a) whether Government propose to reorg nise the Planning Commission; and
 - (b) if so, what are the details thereof a